### उच्च न्यायालय छत्तीसगढ, बिलासपुर

#### पृष्ठांकन पत्र

क्रमॉक : <u>7048</u> / V-5-1/2000 (Guide lines for accodommation) बिलासपुर, दिनांक : 15/09/2014

"The Allotment of Accommodation Guidelines, 2014." की प्रति माननीय उच्च न्यायालय के अधिकारियों / कर्मचारियों के लिए सूचनार्थ एवं आवश्यक कार्यवाही हेतु इस पत्र के साथ संलग्न कर प्रस्तुत है।

ग्रें १/1५ (मंसूर अहमद) एडिशनल रजिस्ट्रार (प्रशासन) In exercise of supervisory jurisdiction and controlling powers to regulate allotment of accommodation at High Court Residential Colony, Bodri and other accommodations situate at different areas of Bilaspur city earmarked for the Judges of High Court of C.G., Officers & Employees of the High Court of C.G., the Chief Justice issues the following guidelines:-

#### 1. Short Title and Commencement -

- (1) These guidelines may be called "The Allotment of Accommodation Guidelines, 2014."
- (2) It shall come into force from the date of its approval by the Full Court of the High Court.

#### 2. <u>Definitions</u>.-

In these Guidelines, unless the context otherwise requires-

- i. "Accommodation" includes residential quarters situate at High Court Residential Colony, Bodri, government accommodation situate at Bilaspur earmarked for the High Court Judges, officers and employees of the High Court, Guest-house for High Court Judges, Officers and Employees; rooms & shops, commercial accommodation situate at High Court Residential Colony, Bodri including officers'/staff club and open land attached thereto;
- ii. "Allotment" means grant of license to occupy accommodation in accordance with the provisions of these Guidelines.

- iii. "Chief Justice" means the Chief Justice of the High Court of Chhattisgarh.
- iv. "Committee" means Committee constituted by the Chief Justice for allotment of accommodation.
- v. "License Fee" means the sum of money payable monthly in accordance with the rules and regulations applicable to the State Officers and Employees for use of accommodation.
- vi. "Limited purpose" means special occasions like marriage, birthday, anniversary, performance of religious rituals or any occasion for a celebration which may be a ground to seek allotment for a limited period.
- vii. "Registrar General" means Registrar General of the High Court of Chhattisgarh.
- viii. "Rent" means rent for the use of guest house, shops, rooms, open land allotted and also includes accommodation allotted for limited purpose for limited period.
- ix. 'State" means the State of Chhattisgarh.
- x. "Type of accommodation" means type of accommodation for which member is entitled for allotment.
- (3) <u>Application of guidelines</u>: On the coming into force of the guidelines, allotment of accommodation shall be governed by the guidelines.

Provided allotment of accommodation made prior to the date of coming into force of these guidelines shall be deemed to be allotted in accordance with these guidelines and such allotment shall be governed by these guidelines.

#### (4) Members entitled for allotment of accommodation:-

Following categories of the members are entitled for allotment of accommodation;

- a. Judges of the High Court of Chhattisgarh.
- b. Officers and employees of the Registry of the High Court.
- c. Retired Judges, officers and employees of High Court of Chhattisgarh
- d. Persons entitled for allotment under Rule 7(5).

#### (5) (A) Types of residential accommodation and entitlement:

- (a) The Hon'ble Chief Justice and the Hon'ble Judges of the High Court are entitled for 'A' type accommodation.
- (b) Other officers & employees are entitled for accommodation of following categories;

Sr.	Classification of Government Accommodation 2.	Entitlement for Government Accommodation as per the pay scale  3.	Equivalent post of the officers posted in Registry  4.	License Fee payable 5.
				F00 00
1.	'B'	District Judge (Super Time)	Registrar General, Director	580.00
ļ		70290-76450	(CSJA), Registrar (I&E),	
			Registrar (Vig.), who are	
			drawing pay scale shown at	
			Column No.3	
2.	'D'	1. District Judge	1. Registrar (Judicial)	425.00
		(Selection Grade)	Director (S&A),	
		57700-70290	Additional Director	
:		2. District Judge	(CSJA), Additional	

	<u> </u>	( <del>-</del> 1		
		(Entry Level)	Registrars who are	
		51550-63070	drawing pay-scale	
		3. Pay Band 374000-		
		67000+GP 8700/-	2. Additional Registrar	
			(D.E. / Estt. Judicial	
			/Administration/Classific	
		•	ation), P.P.S. to Hon'ble	
			the Chief Justice, who	
			are drawing pay scale	
			shown at Column No.3	
3.	'E'	1. Pay Band -15600-	Additional Registrar	350.00
		39100+GP 6600/-	(Ministerial), Budget Officer,	
		2. Pay Band -15600-	Accounts Officer, Deputy	,
		39100+GP 7600/-	Registrar, Deputy Director	
		3. Pay Band -39530-	(CSJA), who are drawing	
	·	54010	the pay-scale shown at	
		<u>'</u> .	Column-3.	
4.	'F'	1. Pay Band – 15600-	Assistant Registrar, Section	210.00
		39100+GP 5400/-	Officer, Computer	
		2. Pay Band – 9300-	Programmer, Private	
	*	34800+GP 4400/-	Secretary, Assistant Editor	
		3. Pay Band – 27700-	(ILR), Librarian, Software	
		44770	Engineer, Hardware	
			Engineer, Administrative	
			Officer (CSJA), who are	
		'	drawing the pay-scale	
		• 1	shown at Column-3.	
5.	'G'	1. Pay Band – 9300-	AG-1, Stenographer,	150.00
0.		34800+GP 4300/-	Assistant Programmer,	
B1		2. Pay Band – 9300-	Stamp Reporter, Examiner	
		34800+GP 4200/-	(I.L.R.), Translator,	
		3. Pay Band – 5200-	Assistant Librarian, Legal	
		20200 + GP	Assistant who are drawing	
		2800/-	the pay-scale shown at	
	:	2000/	Column-3.	
6.	'H'	1. Pay Band 5200-	AG-II, Data Entry Operator,	75.00
0.	f1	20200+GP 2400/-	AG-III, AG-III (Computer),	, 5.55
		2. Pay Band 5200-	AG-III (Computer),	
		2. Pay Band 5200- 20200+ GP 1900/-	Operator), PBX Operator,	
		20200+ GP 1900/-	who are drawing the pay-	
		•	scale shown at Column-3.	
	a)	All Close IV complexes		20.00
7.	T	All Class-IV employees	Driver, Senior Binder, Junior Binder, Jamadar,	20.00
		irrepsetive the pay scales		
		are being drawn by them	Record Supplier, Daftari,	
			Hostel Store Keeper, Peon	
L			(All Class IV employees)	

- (B) Accommodation other than residential accommodation and purpose for its allotment: (a) Shops and other commercial accommodation situate at High Court Residential Colony may be allotted for running shops for the benefits of residents of the High Court Residential Colony.
  - (b) Temporary allotment- Guest house, officers / staff club, land attached thereto, open land situate at High Court Residential Colony Bodri, vacant residential accommodation may be temporarily allotted for limited purpose for limited period.

    Note:-
    - (i) Provided that in case husband and wife both are working in the High Court or one spouse is working in other Government department, than only one member may be entitled for the Government accommodation, in such case the Government employee shall be required to submit an affidavit mentioning that he/she has not been allotted any Government accommodation.
    - (ii) Provided further that Officers / Employees (other than the officers and employees of the High Court Establishment) whose services are attached with the High Court Residential Colony may be allotted accommodation for the betterment / welfare / improvement of health / sports /cultural activities and for the benefit of Officers /employees and their family members residing in the residential colony at Bodri.
    - (iii) Allotment for limited period and for limited purpose shall be at the discretion of the Committee and subject to availability of the accommodation / space.

- (iv) Any kind of activity during such occasion which may cause nuisance to the residents of Residential Colony shall not be permitted and such temporary allotment may be cancelled immediately.
- 7. Procedure for allotment:- (i) Member entitled for allotment may apply to the Registrar General for allotment of accommodation in accordance with his entitlement in the Form-A of the guidelines.
  - (ii) Member entitled for allotment may apply for higher type accommodation in Form-B.
  - (iii) Member entitled for higher type accommodation may apply for allotment of lower type of accommodation in Form-C.
  - (iv) Member may apply for temporary allotment of accommodation for limited purpose for limited time to the Registrar General in the Form-D showing purpose for such allotment.
  - (v) Person interested in running different shops, commercial accommodation may apply to the Registrar General for allotment of shops in Form-E.
  - (vi)The Registrar General after scrutiny and verification shall place the application of eligible member before the Committee.
  - (vii) The Committee may allot accommodation to the member entitled for allotment. Normally, the type of accommodation for which member is entitled shall be allotted to the member.
  - (vii) In case of vacant accommodation of higher type, it may be allotted to the member not entitled for such type of

accommodation on the basis of application and on payment of license fee of such accommodation.

- (ix) In case of allotment of accommodation of higher type to the judicial officers posted in the Registry, difference of licence fee shall be payable.
- (x) Accommodation of lower type may be allotted to the member in case of non-availability of type of accommodation for which a member is entitled and on the basis of his/her request and consent.
- (xi) Procedure for allotment of shops shall be determined by the Committee.

Note: In case of allotment of higher type of accommodation priority shall be given to the officers/employee already occupying the accommodation at High Court Residential Colony, Bodri atleast for three months and in case of equal claim by the officers/employees of the same category, preference shall be given to the senior in service.

- 8. <u>License fee and Rent</u>:-(i) License fee for the residential accommodation shall be in accordance with the rules and regulations applicable to the State officers' and employees' for the use of residential accommodation.
  - (ii) Rent for the shops, other commercial accommodations and for temporary allotment of guest house for the High Court Judges, officers & employees, officers / staff club and open land attached thereto shall be as per the Schedule.

9. Occupation of Accommodation. - Allottee shall occupy and obtain possession of accommodation within fifteen days of allotment and submit occupation report in the Form-F.

In case the allottee fails to occupy the accommodation within fifteen days of such allotment, after providing opportunity of hearing the Committee may cancel his allotment and may allot the accommodation to other member entitled for such allotment.

- 10. <u>Vacation and Extension of accommodation on transfer/retirement</u>. (1) Officer/employee transferred from the establishment of High Court or services are withdrawn from the High Court Residential Colony, shall vacate the allotted accommodation within 15 days from the date of relieving of the case.
  - (2) Officer/employee retiring on attaining the age of superannuation shall vacate the accommodation within two months from the date of retirement, as per rules applicable to the government servants.
  - (3) On the basis of written application of the officer/staff proceeding on transfer/retirement for extension of possession, the Committee may extend the period in accordance with rules applicable to the officers/employees of the State Government.
  - (4) Officer/employee to whom extension of time for vacation is granted shall vacate the accommodation on or before the last date of extension.
- 11. <u>Action in failing to vacate the accommodation</u>: In case an officer/ employee fails to vacate the accommodation within the period as per foregoing clauses of the guidelines, shall be vacated

- as per rule and shall also be charged with penal rent in addition to other action available under the law.
- 12. <u>Misconduct</u>:-Officer/employee who fails to vacate the accommodation within the period permitted or extended as per Rules or uses the accommodation contrary to the purpose for which accommodation is allotted or creates nuisance in any manner, shall be misconduct and departmental action may be taken against such employee along with civil & criminal action.
- 13. Eviction of other persons from the accommodation: Other person to whom accommodation is allotted if uses such accommodation contrary to the purpose for which it is allotted or creates nuisance shall be liable to be evicted from the accommodation in addition to other Civil/Criminal action.
- 14. <u>Interpretation</u>:- In case of any hardship in compliance of the guidelines or need of interpretation, the interpretation, order and direction of the Hon'ble the Chief Justice shall be final.
- 15. <u>Amendment in Guidelines</u>:- The Hon'ble Chief Justice may amend or repeal the guidelines.

#### SCHEDULE

Sr.	Accommodation / space		Rent day/per month) g electricity & water charges]	Remarks
01.	Shops		h rent as may be	
		determine	· 1, 1	
		Committe	e 	
02.	Guest house	Rs.3,000/	'- per day	
03.	Officers' Club	Rs.2,000/	'- per day	
04.	Staffs' Club	Rs.1,500/	- per day	
	Note: Use of Office Staff Club as may approved by the Committee	be		
05.	Open Space	Rs1,500/- per day		> Allottee is
06.	Vacant residential	'A-Type'	Rs.1,500/- per day	liable to pay
	accommodation	'B-Type'	Rs.1,000/- per day	actual charge
		'C-Type'	Rs.700/- per day	of cleaning,
	•	'D-Type'	Rs.500/- per day	electricity &
		'E-Type"	Rs.400/- per day	water.
		F-Type'	Rs.300/- per day	
		'G-Type'	Rs.250/- per day	
	·	'H-Type'	Rs.100/- per day	J
		'I-Type'	Rs.50/- per day	
07.	Room of guest house	Rs.1	150/- per room (per day)	
08.	Room of Officers'/ Staff Club	Rs.:	100/- per room (per day)	

### Form-F Possession report

To,		
·	The Registrar General,	
	ligh Court of Chhattisgarh,	
	Bilaspur (CG)	
	siluspui (CO)	
	D	
Subjec	t: Possession report.	
Sir,		
	;	
1	With due respect, I	(name of applicant), son of
	, aged years, designation	, place of posting
	, hereby submit that pursu	. *
	, dated, the	
	sion of allotted accommodation No	•
days of	f allotment.	
	, i	
	• •	
		(Signature of the undersigned)
Place:	•	Name:
		•
************		<b>.</b>
Date:	•	Designation:
		Place of posting:

#### Form – A [See clause 7 (i)]

## Application form for allotment of accommodation at High Court Residential Colony, Bodri, Bilaspur (C.G.)

To,	
	The Registrar General, High Court of Chhattisgarh, Bilaspur C.G.)
Subject:-	Application for the allotment of Government residential quarter.
Sir,	
type (C.G.).	With due respect, the undersigned applies for the allotment of a residential quarter at High Court Residential colony, Bodri, Bilaspur
The d	letail information about the applicant is as under:-
1. Name in b	· ·
2 Designation	on :-
3. Father's/H	lusbånd's Name :-
4. Departme	ent, Place of posting :-
- -	ed with (in case of
other dep	
E Addroso	of the applicant with contact No. :-
	ficial Address:-
 b) Pr	esent Residential Address:-
6. Type	of accommodation for which the applicant is entitled:-
7. Particula	rs of the Government:-
House if	any under the occupation of
applicant	or his/her spouse (give the details)

details/address:	or his spouse owns, any house, give the complete
House:-	has applied for any up-gradation/other category of
10. Date since when he/	she is entitled for the type of upgrade house applied for:-
	* <u>Declaration*</u> Designation Department-
	attached with is hereby
declared that I wi	Il follow all terms & conditions of the High Court
guidelines in regard	to allotment of Government accommodation.
×	(Signature of the applicant)
Place:- Date:-	(Signature of the applicant)

#### Form – B [See clause 7 (ii)]

## Application form for allotment of accommodation at High Court Residential Colony, Bodri, Bilaspur (C.G.) (in case of higher type accommodation)

	·				
To,					
	The Registrar Ge High Court of Ch Bilaspur C.G.)		rh,		
Subject :-	Application for the	allotmen	t of Governmer	it residentia	l quarter.
Sir,					
type (C.G.).	With due respect residential quarter	, the und at High	dersigned applie Court Residenti	es for the a al colony, E	allotment of a Bodri, Bilaspur
The c	letail information ab	out the a	pplicant is as ur	nder:-	
1. Name in b	olock letters				
2 Designatio	on	:-			
3. Father's/h	lusband's Name	:- :-			
4. Departme	ent, Place of posting	<b>;</b> :-			
or attach	ed with (in case of				······································
other dep	ot.)				
5. Address	of the applicant with	contact	No. :-		
•	ficial Address:-				
•	esent Residential A				
		:			
6. (a)	Type of accomm			e applicant	is entitled:

	(b)	Type	of	accommodat	ion	applied	for	:-
						•		
	(c) In o	case of p	rayer for	allotment of a	ccommo	odation for	which i	member is
	not	er	ntitled	reason	be	give	n	:-
				· · · · · · · · · · · · · · · · · · ·		······		
						.,		
				:				
7. Pa	articulars	of the Go	overnme	nt :-				
Н	ouse if ar	 nv under f	he occu	pation of		•		
				(give the details		4		
a	•				·)			
				spouse owns,				olete
	letails/ad 	dress:		,				···········
•		* * .a-			Y.	•		
	/hether th House:-	ne applica	int has a	ipplied for any i	ıp-grad	ation/other	catego	ry of
10 1	Date sinc	e when h	e/she is	entitled for the	type of	upgrade h	ouse ar	oplied for:-
								······································
•	•			· · · · · · · · · · · · · · · · · · ·				
				*Declarati	ion*			
i					-		·	epartment-
				ttached with Inditions of the				
				ccommodation.				
					(6:	_4£31	!:-	.a.nt\
	Place:- Date:-				(Sign	ature of the	e applic	ant)

#### Form – C [See clause 7 (iii)]

# Application form for allotment of accommodation at High Court Residential Colony, Bodri, Bilaspur (C.G.) (in case of lower type accommodation)

To,					
	The Registrar Ge High Court of Chl Bilaspur C.G.)				
Subject :-	Application for the	allotment of	Government	residential qu	arter.
Sir,		·	e e e e e e e e e e e e e e e e e e e		
type (C.G.).	With due respect, residential quarter	the unders at High Cou	igned applies rt Residential	for the allot colony, Bod	ment of a ri, Bilaspur
The d	etail information ab	out the appli	cant is as und	er:-	
1. Name in b	lock letters	<u>:</u>			
2 Designatio		: <del>-</del>			
	lusband's Name	:- 	· .		
4. Departme	nt, Place of posting				
or attach	ed with (in case of				
other dep	ot.)		**************************************		
5. Address of	of the applicant with	contact No.	:-		
a) Off	ficial Address:-				
		••••			
	esent Residential A		•••••		
6. (a)	Гуре of accomm	odation for	which the	applicant is	s entitled:-

(b)	Type	of	accommoda	ation	applied	for	:-
(c) lr	n case of	prayer for	allotment of	accomm	odation for	which mem	nber is
n	ot	entitled	reason	be	give	n	:-
			<u></u>		•••••		
••							
•:							
7. Particula	rs of the (	Governme	nt :-				
House if	any unde	r the occu	pation of	······································			
applican	t or his/he	r spouse	give the deta	ils)	•		
				••	•		
8. Whether	the applic	cant or his	spouse owns	s, any ho	use, give th	ne complete 	<del>)</del>
	·····	:	and for any	· up grad	ation/other	category o	f
9. Whether House:		cant nas a	applied for any	rup-grad		category o	
10. Date si	ince when	he/she is	entitled for th	e type of	f upgrade h	ouse applie	ed for:-
			*Declara	ation*	• 4.		
			<u> </u>				
			*			Depa	
			ttached with				
			onditions of th		Court guide	eimes in re	yaru to
allotme	ent of Gove	ernment a	ccommodatio	Marie (1)			
				•			
Place:-		:		(Sig	nature of th	e applicant	)
Date:-							

Form – D

[See clause 7 (iv)]

Application form for temporary allotment of accommodation at High Court

Residential Colony, Bodri, Bilaspur (C.G.) for limited purpose for limited time.

То,	The Registrar Gen High Court of Chh Bilaspur C.G.)	eral, attisgarh,		
Subject :-	Application form for Court Residential Court Imited time.	r temporary a Colony, Bodri	allotment of acco , Bilaspur (C.G.)	mmodation at High for limited purpose
Sir,				
type Bodri, Bilasp	e residential quarter.	the undersig /welfare club	gned applies for at High Court	the allotment of a Residential colony,
The c	letail information abo	out the applic	ant is as under:-	
	olock letter			
2 Designatio	on *	.i-		
3. Father's/h	Husband's Name			
4. Departme	ent, Place of posting	:-		
or attach	ed with (in case of			
other de	ot.)			
5. Address	of the applicant with	contact no.:-		
a) Of	ficial Address:-	•		
 b) Dr	esent Residential Ad	Hdress -		
ω) Fi				
6. Purpose	for Limited allotment	t:-	e di	
	<u></u> :			
	:			

7. Period for limited allotment is require Date from To	ed (Give details):-
Date nom	
<u>*De</u>	eclaration*
1	Designation Department-
	with is hereby declared that
I will follow all terms & conditions	of the High Court guidelines in regard to
Government accommodation/Welfa	are Club. And also I agree to pay the
charges if any fixed by the Committ	ee.
Place:-	(Signature of the applicant)
Date:-	I .

#### Form – E [See clause 7 (v)]

Application form for allotment of commercial shop accommodation at the premises of High Court Residential Colony, Bodri, Bilaspur (C.G.).

R/o

To, The Registrar General, High Court of Chhattisgarh, Bilaspur C.G.) Application form for allotment of commercial shops accommodation Subject :at the premises of High Court Residential Colony, Bodri, Bilaspur (C.G.). Sir, With due respect, the undersigned applies for the allotment of a commercial shop accommodation at the premises of High Court Residential Colony, Bodri, Bilaspur (C.G.). The detail information about the undersigned is as under:-1. Name of the applicant ...... 2. Applicant's Father's/Husband's Name :-...... 3. Address of the applicant a) Residential Address:-(Mob.No.-) 4. Nature of business (Purpose) :-.....

5, Approx. per day period/timing of Working Hours of Business:-..... 6. Whether the applicant has obtained all essential license from the concerning Government Departments for running the shop for the purpose as mentioned in the point no. 5 of this application. (Give the complete details and attached copies of relevant papers with application), if any. b)..... \*Declaration\*

S/o.....

hereby declared that I will follow all terms & conditions of the High Court guidelines in regard to allotment of commercial shops accommodation at premises of High Court Residential Colony; Bodri, Bilaspur (C.G.). And also I agree to pay charges, if any, fixed by the Committee.

Place:-

Date:-

(Signature of the applicant)